CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA 3405/2015

this the 1st day of December, 2015

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Dr. Birendra Kumar Sinha, Member (A)

- 1. Hukam Chand
 Belt No.D/871
 PIS No.28824780
 Aged about 52 years
 S/o Late Shri Gordhan
 R/o Flat No.44, Type-III
 Police Station, Vasant Vihar
 ND.
- 2. Harender Singh
 Constable
 Belt No.28911254
 Aged about 44 years
 S/o Shri Bhajan Lal Singh
 R/o RZ-181/5, Laxmi Vihar
 Nangloi Road
 Najafgarh
 New Delhi 110 043
- 3. Bijender Singh
 Constable
 Belt No.3563/PCR
 PIS No.28900448
 Aged about 47 years
 S/o Shri Ghaseda Ram
 R/o VPO Oumdmmena, Distt. Dosha
 PS Sleempuri
 Rajasthan
- Mukesh Kumar
 Belt No.4164/South Zone
 PIS No.28871142
 Aged about .. years
 S/o Late Shri Shamsher Singh
 R/o H.No.20-B, Lane No.5, Amarpali Enclave-II
 Sejla Jab, New Delhi 110 030
- 5. Devinder Kumar
 Belt No.3567/PCR
 PIS No.28892088
 Aged about ... years
 S/o Shri Rampat
 R/o VPO Sumari Klam, Distt. Rohtak (HR)
- 6. Sunil Kumar, Constable Belt No.290/PTC

PIS No.28902172 Aged about ... years S/o Late Shri Tarif Singh R/o VPO Chhara, Distt. Jhajjar (HR)

- 7. Anup, Constable
 Belt No.3553/PCR
 PIS No.28884076
 Aged about ... years
 S/o Shri Zile Singh
 R/o VPO Kablar
 Distt. Jhajjar (HR)
- 8. Rama Nand, Constable
 Belt No.3576/PCR
 PIS No.28893580
 Aged about 49 years
 S/o late Shri Ghissa Ram
 R/o H. No.168, Near Rajokari, Pahari
 New Delhi 110038

.... Applicants

(By Advocate:Shri M.K.Bhardwaj)

VERSUS

- The Commissioner of Delhi Police Police Hq., I.P.Estate New Delhi
- 2. The Deputy Commissioner of Police Police Control Room Model Town Delhi
- 3. The Deputy Commissioner of Police 1st Bn., DAP Kingsway Camp, Delhi
- The Deputy Commissioner of police 3rd Bn., DAP Vikas Puri, Delhi
- The Deputy Commissioner of Police Security
 Main Line, Vinay Marg
 New Delhi

.... Respondents.

(By Advocate: Ms.Sumedha Sharma)

ORDER (ORAL)

By Hon'ble Mr.V.Ajay Kumar, Member (J)

Heard both sides.

- 2. The applicants, who are working under the respondents, filed the present OA seeking the following reliefs:-
 - "(a) Direct the respondents to remove the name of applicants from secret list of DI since inception and consider their claim for promotion/financial upgradation as done in case of juniors and similarly placed persons.
 - (b) Declare the action of the respondents in not removing the name of applicants from the secret list of DI as done in case of similarly placed persons vide order dated 02.07.2015 as illegal arbitrary and unjustified.
 - (c) To extend the benefits of order dated 25.02.2015 in OA No.2435/2013 with connected OAs to the applicants.
 - (d) award costs of the proceedings.
 - (e) Pass any other order/direction within this Hon'ble Tribunal deems fit and proper in favour of the applicants and against the respondents in the facts and circumstances of the case."
- 3. In the counter filed by the respondents, it is categorically stated that names of all the applicants have been removed from the Secret List of DI from the date of inception. It is also stated that in consequence to the same, the case of the applicants would be considered for all consequential benefits, including for granting of ACP or MACP Scheme and other benefits, as per rules.
- 4. In the circumstances, the OA is disposed of by directing the respondents to consider the cases of the applicants for the consequential benefits, in view of the deletion of their names from the Secret List of the DI, in accordance with law, as early as possible preferably within four months from the date of receipt of a copy of this order. No order as to costs.

(DR.BIRENDRA KUMAR SINHA) Member (A) (V.AJAY KUMAR) Member (J)